

**GOVERNMENT OF MEGHALAYA  
EDUCATION DEPARTMENT**

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**NOTIFICATION**

Dated Shillong, the 21<sup>st</sup> March, 2018.

**No.LL(B).47/2005/226** - In supersession of this Department letter No.LL(B).47/ 2005/206 dt.11.02.2014 and in pursuance of the guidelines issued by the Government of India, Ministry of Personnel, Public Grievances & Pensions, Department of Personnel and Training vide Office Memorandum No.1/6/2011-IR dated 15<sup>th</sup> April, 2013, the Governor of Meghalaya is pleased to appoint Shri W. Khylllep, Secretary, Law Department as the Nodal Officer for the implementation of Suo Moto disclosure under Section 4 of the Right to Information Act, 2005.



( **E.M. Donn** )

Joint Secretary to the Govt. of Meghalaya,  
Law (B) Department.

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**Memo.No.LL(B).47/2005/226-A, Dated Shillong, the 21<sup>st</sup> March, 2018.**

Copy to : -

1. The P.S. to Minister in-charge Law for favour of information of the Minister.
2. The P.S. to the Chief Secretary for favour of information of the Chief Secretary.
3. The Joint Secretary, Personnel & A.R.(A) Department for information.
4. The Director (IR), Government of India, Ministry of Personnel, Public Grievances & Pensions, Department of Personnel & Training, North Block, New Delhi - 110001 for favour of information.

**By order etc...,**



Joint Secretary to the Govt. of Meghalaya,  
Law (B) Department.

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*DEO, Law(A) Deptt  
for uploading the  
notification in the  
Law Deptt website.*